

## ACT No. XX OF 1876.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL,

*(Received the assent of the Governor General on the 16th of  
December 1876).*

An Act to give better effect to certain agreements  
with the Thákur of Bhaunagar.

**W**HEREAS the villages mentioned in the Schedule Preamble.  
hereto annexed (hereinafter called the Scheduled  
villages) are the property of the Thákur of Bhaunagar,  
and were by the Treaty of Bassein dated the thirty-  
first day of December 1802, separated from the Native  
State or States known as the territory of Káthiáwár  
and ceded to the British Government :

And whereas, by Regulation VI of 1816 of the  
Governor of Bombay in Council, the Regulations in  
force throughout the Presidency of Bombay were  
extended to the said villages, and such villages there-  
by became subject to the jurisdiction of the Revenue,  
Civil and Criminal Courts established in that Presi-  
dency :

And whereas the said Thákur of Bhaunagar is  
also the proprietor of divers villages, forming part of  
the said territory, and hereinafter called the Káthiá-  
wár villages :

And whereas the British Government have exer-  
cised certain powers of government over the said  
territory, but such territory has never been treated as  
being British territory, nor as having been vested in  
the East India Company, nor in Her Majesty the  
Queen of Great Britain and Ireland and Empress of  
India, and the said Káthiáwár villages have conse-  
quently never been subject to the laws in force in the  
Presidency of Bombay :

And

[*Price two annas.*]

And whereas in the year 1820 the British Government established a Political Agency for the said territory of Káthiáwár :

And whereas in the year 1857 the said Thákur was, by an order of the British Government, invested in respect of the same villages with certain powers of sovereignty limited by and subject to the rules laid down for the government and conduct of the said Káthiáwár Political Agency :

And whereas for divers reasons of State affecting the welfare of British India, the British Government became desirous of ceding to the Thákur of Bhaunagar the Scheduled villages, to be held by him on the same conditions as those on which he holds the Káthiáwár villages, and for that purpose certain agreements were made and certain notifications published which were intended to operate as a cession of the Scheduled villages :

And whereas on the twenty-ninth day of January 1866, the Governor of Bombay in Council published a notification declaring that, in accordance with the agreement last hereinbefore recited, the Scheduled villages were from and after the first day of February 1866 removed from the jurisdiction of the Revenue, Civil and Criminal Courts of the Bombay Presidency and transferred to the supervision of the said Political Agency in Káthiáwár on the same conditions as to jurisdiction as the said Káthiáwár villages :

And whereas the intention of the said agreements and notifications was that the villages comprised therein should be ceded to and vested in the Thákur of Bhaunagar, to be held by him on the terms on which he holds the Káthiáwár villages :

And whereas ever since the first day of February 1866, the Scheduled villages have been governed according to the intention of the said agreements, and acts of executive authority have been done, proceedings taken and decrees and sentences passed by the Thákur of Bhaunagar and his officers, and by the  
officers

officers of the said Political Agency, and by the Courts of Justice appointed to exercise jurisdiction within the limits of the said Political Agency :

And whereas it now appears that such agreements and notifications were not worded so as to express their true intention, and that the Scheduled villages did not thereby cease to be British territory, or to be subject to the laws in force in the Presidency of Bombay :

And whereas by a notification dated the fifth day of December 1876, after reciting to the effect above recited, and reciting that the Secretary of State for India had on behalf of Her Majesty the Queen of Great Britain and Empress of India, given his sanction to the cession intended to be thereby effected, the Governor General in Council, with the sanction aforesaid, did thereby cede and grant to the said Thákur of Bhaunagar, his heirs and successors, the said Scheduled villages, to hold the same unto the said Thákur his heirs and successors, on the terms and subject to the rules on and subject to which he holds the said Káthiáwár villages : but it was thereby provided that, in case the said Thákur his heirs or successors should commit any acts of misgovernment which, in the opinion of the Governor General in Council, rendered it inexpedient that the said Thákur his heirs and successors should continue to hold the said Scheduled villages, the Governor General in Council might resume the villages thereby ceded and reannex the same to Her Majesty's dominions :

And whereas it is expedient (so far as relates to any past or future proceedings in British India) to ratify the aforesaid acts, proceedings and sentences of the Thákur of Bhaunagar and the officers and Courts aforesaid, and to indemnify the said Thákur and officers against any liability in respect thereof, and to provide that no title to property shall be disturbed by any act, proceeding or sentence of any other authority ; It is hereby enacted as follows :—

1. This Act may be called "The Bhaunagar Act, Short title. 1876 :"

- Local extent. It extends only to British India ;
- Commence- And it shall come into force at once.
- ment.
- Scheduled 2. The said Scheduled villages shall be deemed  
villages ex- to have been, on and after the said first day of Febru-  
cluded from ary 1866, excluded from the jurisdiction of the Reve-  
jurisdiction nue, Civil and Criminal Courts of the Bombay Pre-  
of Bombay sidency.  
Courts.
- Validation of 3. All acts of executive authority, proceedings  
acts done decrees and sentences which have been done, taken or  
after 1st passed subsequently to the first day of February 1866  
February and which would have been valid if the Scheduled  
1866. villages had been ceded according to the intention of  
the said agreements and notification, shall be as valid  
and operative in British India as if such cession had  
actually been effected ; and no suit or other proceed-  
ing shall be maintained or continued against any per-  
son whatever on the ground that the Scheduled  
villages did not cease to be British territory on the  
first day of February 1866.
- Bar of suits.
- Saving of 4. Nothing in this Act shall affect any jurisdiction  
personal which any Court of Justice in British India may for  
jurisdiction the time being be entitled to exercise over persons  
of Courts of resident or being beyond the limits of British India.  
British India.

SCHEDULE.

*Bhaunagar Taluqa.*

Bhaunagar.	Málanka.	Háthab.
Wadwá.	Bhutesar.	Khadsuliu.
Ruhá.	Bhumlí.	Bhadbadiu.
Akwára.	Ratanpur Juná.	Alápur.
Adhiwára.	Ratanpur Nuwá.	Thalsar.
Tarsamía.	Koliak.	Lákhanka.
Jaspará.	Kobri.	Sultánpur.
Phulsar.	Bhurí.	Wávri.
Karmadiu.	Bhundariu.	Rámpura.
Surká.	Churi.	Bhenswari
Tarak Pátrí.	Sáukrásar.	Jbánjrá
Nátrí.	Bhádole.	} waste.
Budhel.	Nágdhaníba.	

*Bhawanagar.**Sihór Taluqa.*

Sihór.  
Usrad.  
Agiáli.  
Táná.  
Bordi.  
Kájáwadar.

Ratanpur *near* Táná.  
Wadiu.  
Waláwad.  
Megwadar.  
Ghángli.  
Nesra.  
Chirora (*waste*).

Rájpura.  
Khakhriu.  
Kardej.  
Surká.  
Jámbálu.  
Kuchotiu (*waste*).

*New Villages.*

Gundi.  
Mándwá.  
Sosiá.  
Paniáli.

Trápaj.  
Bapará.  
Páncpíplá.  
Rájpura.  
Khadarpur Mitiverdi.

Píthalpur.  
Khántarí.  
Deogána.  
Thordí.

*Inám Villages.*

Wartej.  
Sidhsar.

Sámpura.  
Phariádku.  
Kálví (*waste*).

Sodwadra.  
Sedhawadar.

## DHANDUKA PARGANA.

*Pátna Taluqa.*

Pátna.  
Bharbír.  
Chakampur.  
Sarwui.  
Jhinjhawadar.  
Pátí.  
Keria *near* Pátí.  
Bhámbhan.  
Samandeála, 2.  
Tájpur.

Kánutalao.  
Ratanwau.  
Keriá.  
Jamrála.  
Ujalwau.  
Jotingra.  
Shírthali.  
Dhíkwáli.  
Wajeli.  
Lundrá.

Málpur.

Dantretía.  
Samandiála.  
Kariáni.  
Láthídhhar.  
Weláwadar.  
Virdhi *or* Rájghar.  
Sajeli.  
Oteriá.  
Sándberá.  
Nágalpur.

## RANPUR PARGANA.

*Botád Taluqa.*

Botád.  
Hardar.  
Sírwáníu.

Dánkniá.  
Khankóí.  
Turkhá.

Kániád.  
Rájpura.  
Juriá.